

**IN THE NATIONAL COMPANY LAW TRIBUNAL
HYDERABAD BENCH – 1
VC AND PHYSICAL (HYBRID) MODE
ATTENDANCE CUM ORDER SHEET OF THE HEARING HELD ON
03-07-2024 AT 10:30 AM**

CP (IB) No. 327/95/HDB/2022

AND

IA(IBC) 1128/2024 in CP (IB) No. 327/95/HDB/2022

u/s. 95 of IBC, 2016

IN THE MATTER OF:

Bank of Maharashtra

...Petitioner

AND

Shri. Mannam Kotaiah (PSR Elecon Private Limited)

...Respondent

C O R A M:-

**DR. VENKATA RAMAKRISHNA BADARINATH NANDULA, HON'BLE MEMBER (JUDICIAL)
SH. CHARAN SINGH, HON'BLE MEMBER (TECHNICAL)**

ORDER

IA(IBC) 1128/2024

Learned Counsel Mr Varun Ambati, for applicant/ Financial Creditor present physically.

Proof of service filed. As per the same notice to the Personal Guarantor the same is refused. Personal Guarantor called absent. No representation. Service held sufficient. Set ex-parte. Heard the learned counsel for the Financial Creditor and for hearing the Personal Guarantor, matter adjourned to 23.07.2024.

Sd/-

MEMBER (T)

Sd/-

MEMBER (J)